

They must implement the Minister's assurance.

MR. CHAIRMAN: You wrote to the Speaker and what I told you just now was conveyed to you. Shall I read out? What was conveyed to you is, "The member may vote against the motion when it is put to vote."

DR. SUBRAMANIAM SWAMY: Nothing was conveyed to me.

MR. CHAIRMAN: Then you take it from me.

DR. SUBRAMANIAM SWAMY: It is a part of parliamentary record...

SHRI BHISHMA NARAIN SINGH: On this Joint Committee, if the Janata Party is represented, what objection will I have? I will not have any objection.

DR. SUBRAMANIAM SWAMY: You say that. That is all. I am not pressing now.

MR. CHAIRMAN: The question is:

"That this House do extend upto the last day of the Sixth Session, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act 1961, and the amendments which may be made in the law dealing effectively with the evil of dowry system."

*The motion was adopted.*

15.48 hrs.

#### BUSINESS ADVISORY COMMITTEE ELEVENTH REPORT

SHRI V. N. GADGIL (Pune): I beg to move:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to

the House on the 17th February, 1981."

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, I have given notice of an amendment that the Eleventh Report of the Business Advisory Committee does not contain three vital issues that are bothering this country. Issue No. 1 is the question of foreign policy; issue No. 2 is the question of a national slums policy which they promised the day they came to power and also being discussed in Parliament and issue No. 3 is the suburban rail services in Bombay which is a total break-down, murders taking place, and the people are not able to travel to the places of work.

These issues should concern us. I have been demanding discussion on these three issues, session after session. The Minister of Parliamentary Affairs is a sweet man otherwise and has been promising, "Yes; we will have a discussion." But it does not come.

MR. CHAIRMAN: I think, he is sweet to all and sweeter to you.

DR. SUBRAMANIAM SWAMY: As regards the issue of foreign policy, the Business Advisory Committee had considered the matter. I would like the Minister of Parliamentary Affairs to inform the House what was decided. On the issue of a national slums policy and on the issue of suburban rail services, the plight of railway commuters in Bombay, if he promises that he will accommodate me, then I will not press my amendment.

Sir, I move :

That in the motion add at the end—

"That the motion be amended to include:—

(1) Discussion on Foreign Policy.

[Dr. Subramaniam Swamy]

(2) National Slums Policy.

(3) Suburban rail services.”

(1)

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARA-  
IN SINGH): I will get an opportunity.

SHRI G. M. BANATWALLA  
(Ponnani): Mr. Chairman, Sir, I move  
the following amendment to the  
motion:

That in the motion add at the end—  
subject to the modification—

“that the report be referred back  
to the Committee with reference to  
para 3 item (i) so as to provide for  
discussion on the following matters,  
namely—

(a) Discussion on the statement  
made in the House by the Minister  
of Railways on 17th February, 1981,  
regarding train accidents; and

(b) Discussion on the Thirteenth,  
Fourteenth, Fifteenth, Sixteenth  
and Seventeenth Reports of the  
Commissioner for Linguistic Minori-  
ties and Eighteenth and Nine-  
teenth Reports of the Deputy Com-  
missioner for Linguistic Minorities.”

(2)

The Business Advisory Committee  
Report provides in para 3 that no  
discussion under No-Day-Yet-Motion  
will be held till the passage of the  
Finance Bill. The Finance Bill will  
go on up to about 27th of April, leav-  
ing hardly any time in the current  
Session. When the Hon. Railway  
Minister was making a statement in  
this House on train accidents, there  
was a demand from this House that  
this be discussed separately from the  
Railway Budget. This is a very  
important question. Train accidents  
are taking place one after the other  
and they must be taken up with all  
seriousness and full attention should  
be given to it.

I have again and again risen in this  
House to request one and all that the

reports of the Commissioner for Lin-  
guistic Minorities should be taken into  
consideration. The reports of the  
Commissioner for Linguistic Minori-  
ties for a period as long as a decade  
have not been taken into considera-  
tion in this House. The thirteenth,  
the fourteenth, the fifteenth, the six-  
teenth, and the seventeenth reports of  
the Commissioner for Linguistic  
Minorities have not been considered.  
Similarly, the eighteenth and the  
nineteenth reports of the Deputy  
Commissioner for Linguistic Minori-  
ties have not been considered. I there-  
fore, find that reports of the Commis-  
sioner for Linguistic Minorities for  
the period from 1971 right up to this  
date have not been considered. This is  
a very serious situation. These re-  
ports of the Commissioner for Lin-  
guistic Minorities are placed on the  
Table of the House consequent to  
Article 350-B of our Constitution. I,  
therefore, submit that these are con-  
stitutional documents. We all express  
our sympathies for the minorities in  
our country and for the linguistic  
minorities especially. But when it  
comes even to the discussion of the  
reports placed on the Table of the  
House pursuant to Article 350-B, it is  
shocking that no time has been pro-  
vided for these reports to be discussed  
in the House. If we are so hard-  
pressed for time that we cannot dis-  
cuss, then, it is better that we delete  
this Article 350-B from the Constitu-  
tion. We must not have merely show-  
windows in the Constitution, I plead,  
therefore, that there must be a specific  
provision and some time must now be  
found, after a decade, to discuss all  
these reports that have been laid on  
the Table of the House one by one.

Therefore, I have come in a strong  
manner before this House by way of  
an amendment to the motion with  
respect to the Business Advisory  
Committee. I commend my amend-  
ment for the consideration of this  
House and I appeal to the Govern-  
ment as also to each and every section  
of the House, to rise above party con-

siderations and see to it that these matters are discussed at the earliest opportunity.

15.55 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, I would like to make a submission..

MR. DEPUTY-SPEAKER: Does the Minister of Parliamentary Affairs want to say something?

SHRI BHISHMA NARAIN SINGH: I have come just now.

MR. DEPUTY-SPEAKER: Now, the question is..

SHRI GEORGE FERNANDES: Sir, what about the assurance that was given by the Railway Minister that there would be a discussion on the loco-running staff strike and on the accidents... (*Interruptions*). There is a motion before the House Sir, on a point of order.

MR. DEPUTY-SPEAKER: What is that?

SHRI GEORGE FERNANDES: On the motion of the Business Advisory Committee's report there can be a discussion upto half an hour. Amendments have been moved by two hon. members of this House. So, you cannot shut me out. I would like to make a submission.

The day before yesterday when the Railway Minister was making two very important statements, we all requested—it is there in the proceedings—that there must be a discussion both on the accidents and on the loco running staff strike. 50,000 workers are on strike; they are being beaten up everywhere; every day there are assaults on their family members and they are being thrown out of their homes. How long are you going to

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have this? We, therefore, suggested that there must be a discussion on this and he said that we shall have a discussion. It is important that this issue is not clubbed with the Budget..

MR. DEPUTY-SPEAKER: You have ample opportunities for it.

SHRI GEORGE FERNANDES: I made this point the day before yesterday. Let not the accidents issue and the loco running staff strike issue be clubbed with the budget discussion. There must be a separate discussion on these. The loco running staff have been on strike. This is a very serious matter. We have tried to draw the attention of the Government here. This is matter which is agitating the workers outside. What is the Government trying to do about it? I would request the Minister of Parliamentary Affairs to find time to discuss these two subjects independent of the discussion on the Railway Budget as the Railway Minister has agreed the day before yesterday when these matters came up.

MR. DEPUTY-SPEAKER: Now, the question is..

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, I have given notice...

MR. DEPUTY-SPEAKER: Amendments have been moved. The question is that the amendment moved by Dr. Subramaniam Swamy...

SHRI KRISHNA CHANDRA HALDER: Why are you avoiding me, Sir? I have given notice.

MR. DEPUTY-SPEAKER: No submissions can be made on this. I am not permitting.

(*Interruptions*)

DR. SUBRAMANIAM SWAMY: Before you put the amendment to vote, I would like to say that I am prepared to be reasonable; I will not press my amendment if the Parliamentary Affairs Minister says that

[Dr. Subramaniam Swamy]

these three issues, the national slum policy, the suburban rail services and Foreign Policy, will be accommodated for discussion some time during the Session.

MR. DEPUTY-SPEAKER: The question is that the amendment....

SHRI KRISHNA CHANDRA HALDER: Since you are not giving me an opportunity, I walk out in protest.

(Shri Krishna Chandra Halder then left the House).

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Dr. Subramaniam Swamy to the vote of the House.

*The Amendment No. 1 was put and negatived.*

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Mr. Banatwalla to the vote of the House.

*The Amendment No. 2 was put and negatived.*

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on the 17th February, 1981."

*The motion was adopted.*

16 hrs.

SHRI GEORGE FERNANDES: How is the Home Minister?

MR. DEPUTY-SPEAKER: It is now 4 p. m. We take up the adjournment motion.

SHRI RAMAVATAR SHASTRI: Sir, what will happen to notices under Rule 377?

SHRI SATYASADHAN CHAKRABORTY: Only five minutes you allow, Sir. We will read it rapidly.

MR. DEPUTY-SPEAKER: No, no. It has already been announced that we shall take up the Adjournment Motion at 4 p.m.

Only the adjournment motion by Mr. Nadar—we take up now.

Shri Nadar.....

*(Interruptions)\*\**

MR. DEPUTY-SPEAKER: Whatever Mr. Ramavatar Shastri says will not go on record.....

*(Interruptions)*

MR. DEPUTY-SPEAKER: Shastriji, should you not respect the rules? It has been announced that we will take up the adjournment motion at 4 p.m. I have no powers to hear you.. I am extremely sorry, Shastriji.

Mr. Nadar.

16.01 hrs.

MOTION FOR ADJOURNMENT—  
*contd.*

DEATHS DUE TO CONSUMPTION OF SPURIOUS LIQUOR IN DELHI—*contd.*

SHRI A. NEELALOHITHADASAN (Trivandrum): I beg to move:

"That this House do now adjourn."

Sir, in reply to a question dated 18th February, 1981 the hon. Minister of State in the Ministry of Home Affairs has stated.